

DIVISION BENCH

ITEM NO.118 & 119

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

ITEM NO.118 - IA NO.146/2024 IN CP (IB) NO.44/ALD/2023

NAME OF THE COMPANY	BANK OF MAHARASHTRA V/S RAHUL KOTHARI
UNDER SECTION	95 OF IBC

ITEM NO.119 - IA NO.147/2024 IN CP (IB) NO.45/ALD/2023

NAME OF THE COMPANY	BANK OF MAHARASHTRA V/S SADHANA KOTHARI
UNDER SECTION	95 OF IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Anurup Dutta, Proxy for : *For the Bank of Maharashtra*
Ms. Shruti Malviya, Adv.

Ms. Aditi Sharma, Adv. : *For the Resolution Professional*

ORDER

IA NO.146/2024 & IA NO.147/2024

Ld. Counsels representing the parties are present through VC.

- 1.** Both these applications have been filed by the RP U/s 99 for placing on record the report of the RP.
- 2.** It is stated by the Ld. Counsel representing the RP that as per the RP report, the recommendations has been made by the RP for admission of the present matter and for initiating the insolvency resolution process against the Personal Guarantor. There is no representation on behalf of the Personal Guarantor.

-Sd-

-Sd-

3. Let notice be issued to the Personal Guarantor, returnable within a period of two weeks and affidavit of service be filed within a period of one week.
4. After receipt of notice, the reply/ objection if any, be filed by the Personal Guarantor within a period of two weeks by serving an advance copy to the Ld. Counsel representing the RP.
5. Let the matter be adjourned for hearing on 10th May, 2024.
6. The photocopy of this order be placed on record in both the connected matters.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

16th April, 2024

Kavya Prakash Srivastava
(Stenographer)